THE BIHAR AND ODISHA PLACES OF PILGRIMAGE (ODISHA REPEAL) ACT, 2018

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LAW DEPARTMENT

NOTIFICATION

The 2nd November, 2018

No.12020–I-Legis-32/2018/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 28th October, 2018 is hereby published for general information.

ODISHA ACT 22 OF 2018

THE BIHAR AND ODISHA PLACES OF PILGRIMAGE (ODISHA REPEAL) ACT, 2018

AN ACT TO REPEAL THE BIHAR AND ODISHA PLACES OF PILGRIMAGE ACT, 1920 IN ITS APPLICATION TO STATE OF ODISHA.

BE it enacted by the Legislature of the State of Odisha in the Sixty- ninth Year of the Republic of India as follows: —

1. This Act may be called the Bihar and Odisha Places of Pilgrimage (Odisha Short title. Repeal) Act, 2018.

Repeal of Bihar and Odisha Act 11 of 1920. 2. (1) The Bihar and Odisha Places of Pilgrimage Act, 1920 is hereby repealed.

Odisha Act 11 of 1920.

- (2) On such repeal, on and from the date of commencement of this Act,
 - (a) the Committee so appointed prior to such commencement shall stand dissolved and the members including the President thereof shall be deemed to have vacated their offices;
 - (b) all sums credited to the Lodging-house Fund, all assets including all property movable and immovable and all other rights and interest in or arising out of such property as were immediately before such commencement shall stand transferred to and vest absolutely in the Puri Municipality;
 - (c) all debts, obligations and liabilities incurred, all contract entered into and all matters and things done or to be done pursuant to the provisions of the Act so repealed before such commencement, shall be deemed to have been incurred, entered into and done or to be done by the Puri Municipality;
 - (d) all suits and other legal proceedings instituted by or against the Magistrate or any other officers and every person acting under their control immediately before such commencement may be continued by or against the Puri Municipality;
 - (e) all the existing employees of the Lodging-house Fund shall be allowed to give option, within such period and in such manner as may be specified by the Government, to be absorbed in Puri Municipal service at the appropriate level subject to verification of their qualification and experience as may be required for the said post under the relevant Act, Rules and Regulation and on absorption of such employees in the Puri Municipal service, their salary and other service benefits shall not be less favourable than those applicable to such employees immediately before such commencement in the matter of pay, allowances, leave, pension, gratuity, provident fund, age of superannuation and such other conditions of service as may be decided by the Government.
- (3) The existing employees referred to in clause(e) of sub-section (2) who do not exercise option for being absorbed or otherwise found unsuitable for their absorption in the Puri Municipal service at the appropriate level, they shall continue in

their existing posts under the Puri Municipality till their retirement, resignation or cessation in any other manner.

(4) The seniority inter-se of the existing employees referred to in clause (e) of sub-section (2) and the employees of the Puri Municipality shall be determined separately for every cadre, if any, in the Puri Municipal Service, by the Government taking into consideration their length of continuous service on a post in the Lodginghouse Fund.

Power to remove difficulty.

3. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made under this section after expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the Odisha Legislative Assembly.

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By order of the Governor

SASHIKANTA MISHRA
Principal Secretary to Government